

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

CA-(CAA)23/PB/2017

In the matter of :  
Solaries Indl. Chemicals Ltd. and  
Avantha Holdings Ltd.

PETITIONER

SECTION :  
Under Section 230-232

Order delivered on 13.11.2017

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant : -

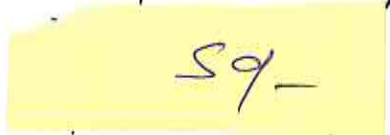
For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and represents that the matter was previously listed before the Hon'ble Principal bench and directions were issued for meeting to be convened and that a modification is sought for in relation to the same.

In the absence of Hon'ble Principal Bench sitting today, let the matter be placed before the Hon'ble principal Bench on 15.11.2017 for modification of the order.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
13.11.2017

Considered  
of  
A